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By post

**FORM 'E'**

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -3/2017/ 1 / RTI

Dated 4<sup>th</sup> January, 2018

From **Smt. A. Ajitsaria  
Registrar (Judl.) & PIO  
Gauhati High Court**

To **Sri Vinay Kumar,  
C/o- Smt. Hira Devi,  
GMC House No-4,  
Kumarpara Panchali,  
Bharalumukh, Guwahati-09,  
Dist-Kamrup(M)  
Assam.**

Ref: (i) Part Reply to Your RTI application dated 15.11.2017 (Regd. Vide ID No. 251/17 dated 28.11.2017) vide memo no. HC.XXXV-3/2017/282/RTI dated 18.12.2017

Sir,

With reference to the above, a copy of checked shorthand transcription sheet in respect of yourself and as sought for, is enclosed herewith.

Yours faithfully,

AA 4.1.18

**Registrar(Judl)&PIO  
Gauhati High Court, Guwahati**

AA 05/04/18

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**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -2/2017/ 3 / RTI  
Dated 5<sup>th</sup> January, 2018

From **Smt. A. Ajitsaria  
Registrar (Judl.) & PIO  
Gauhati High Court**

To **Sri C. Ashok Kumar Reddy,  
21/1121, Teachers Colony,  
Jammalamadugu-516434,  
Kadapa(Dist),Andhra Pradesh**

Sub: Furnishing Information under RTI Act, 2005

Ref: Forwarding letter No. eCF.47916/2017/5, dated 11.12.2017 of the SPIO/Joint L.R. and Jt Secretary to the Govt. of Assam, Judicial department, Dispur, Guwahati-6

Sir,

With reference to copy of RTI application dated 06.11.2017 received on 15.12.2017 (Reg. ID No. 259/17) vide forwarding letter under reference, the information pertaining to query, is provided herein below:

Part A: Information with regard to Hon'ble Judges of Gauhati High Court against whom-

1. Corruption charges framed	Nil
2. Files are prepared & contemplating prosecution	Nil
3. Prosecution is pending	Nil
4. Prosecution is going on	Nil

Part B: Information with regard to Judicial Officers -

Nature of information sought	Name	Working/retired
1. Corruption charges framed	Sri Basanta Kumar Sarma	Retired
	Sri. Abdur Rashid	Retired(compulsorily)
	Sri Pradip Kumar Sarma	Removed
	Sri Basab Bijoy Bhattacharjee	Removed
	Smt. M. Senapati Choudhury	Retired(compulsorily)
	Sri Sarada Kr. Saharia	Retired(compulsorily)
2. Files are prepared & contemplating prosecution	Nil	Does not arise
3. Prosecution is pending	Nil	Does not arise
4. Prosecution is going on	Nil	Does not arise.

Handwritten signature and date: 05/01/18

Yours faithfully,

5.1.18

**Registrar (Judl) & PIO**

Memo No. HC. XXXV - 2/2017/ 1 /RTI Dated 5<sup>th</sup> January, 2018

Copy for information to:

1. SPIO-cum-Joint LR & Joint Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati-6.

Handwritten signature and date: 5.1.18

**Registrar (Judl) & PIO**

By post

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**FORM 'D'**  
Rejection Order  
[Rule 4 (iii)]

No. HC.XXXV-1/2018/06 / RTI  
Dated 10 January, 2018

From **Sri. Madhunath Sarma**  
**Dy.Registrar (Judl-I) & APIO**  
**Gauhati High Court**

To **Sri M. Sathish Kumar,**  
**S/o V. Mahendran,**  
**No.4, Barathiyar Street,**  
**Sevapet, Thozhur Post,**  
**Tiruvallur- 602025.**

Ref: Your RTI application dated 26.12.2017 (Regd. ID No. 09/18 dated  
08.01.2018 )

Sir,

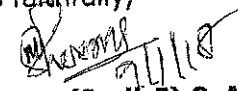
With reference to the above, this is to inform you that the requisite fee of Rs 10/- paid through Court fee, ought to have been paid by way of cash / demand draft / pay order & in favour of Registrar General, Gauhati High Court.

Hence, your application is rejected for non- compliance of Rule 9(ii) of the Gauhati High Court (Right to Information) Rules, 2008.

The Court Fee so forwarded by you is returned herewith.

Enco: 1. Court Fee.

Yours faithfully,

  
**Dy. Registrar (Judl-I) & APIO**  
**Gauhati High Court, Guwahati**

  
10/1/18

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By post

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC. XXXV – 1/2018/ 8 /RTI  
Dated Guwahati, the 12<sup>th</sup> January, 2018.

From: **Smt. A.Ajitsaria**  
**Registrar (Judicial) & PIO,**  
**Gauhati High Court, Guwahati.**

To **Sri Sandipan Ghsh,**  
**Section Officer & CPIO**  
**Ministry of Law & Justice,**  
**Department of Justice,**  
**(Govt. of India),**  
**Jaisalmer House, 26, Man Singh Road**  
**New Delhi-110011**

Sub: RTI

Ref: Your Forwarding letter No. 15011/96/2016 -Jus (AU) dtd 26.12.17

Sir,

With reference to above, this is to inform you that copy of RTI application or,/and details of information sought under RTI Act,2005 by Shri Sundeep Bauddh of Hapur, UP, Pin-245101, is not found enclosed with the forwarding letter under reference.

This is for your kind information.

Yours faithfully,

*At* 12.1.18

**Registrar (Judicial) & PIO**  
**Gauhati High Court, Guwahati**

*At* 12/1/18

Handwritten initials/signature at the top center.

By post

**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -4/2018/ 9 / RTI

Dated 12<sup>th</sup> January, 2018

From **Smt. A. Ajitsaria  
Registrar (Judl.) & PIO  
Gauhati High Court**

To **Sri Ankit Kumar,  
Indra Nagar,  
Road No.5A, Postal Park  
Patna  
Bihar-800004.**

Sub: Your RTI application dated 30.11.2017 (Regd. Vide ID No. 11/18  
dtd 09.01.2018)

Ref: Forwarding letter No. 15011/96/2016-Jus (AU) dtd 17.12.17 of the  
Section Officer & CAPIO, Ministry of Law & Justice (Department of  
Justice), Government of India.

Sir,

With reference to the above, the information pertaining to query is  
provided herein below:

Separate data in respect of convictions solely on the basis of dying  
declaration of the victim is not available.

Be it noted that u/sec. 7(9) of the RTI Act, 2005 compilation of  
information by Public Authority is not required and information as it exists, only,  
is to be remitted.

Yours faithfully,

Handwritten signature and date: 12.1.18

**Registrar (Judl) & PIO  
Gauhati High Court, Guwahati**

Handwritten signature and date: 12/1/18

Handwritten mark at the bottom right.

FORM 'E'

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -1/2018/ 10 / RTI  
Dated 12<sup>th</sup> January, 2018

From **Smt. A. Ajitsaria**  
**Registrar (Judl.) & PIO**  
**Gauhati High Court**

To **Sri/Smt. Vanya Gupta, 17,**  
**Central Lane, Bengali Market,**  
**New Delhi-01.**

Ref: Your RTI application dated 04.01.2018 (Regd. Vide ID No. 10/18 dated 09.01.2018)

Sir,

With reference to the above, the information sought for is provided herein below:

Reply to Query No. 1: PIL pending before Gauhati High Court till 31.12.2017 :-

a) Principal Seat at Guwahati =76 ; Kohima Bench= 28 ; Aizwal Bench= 05;Itanagar Bench=46

Reply to Query No. 2: Separate information is not available.

Please be informed that u/s 7(9) of the RTI Act, 2005, the Public Authority is not required to compile information, but to provide information, as it already exists. Hence, information as available has been provided.

Reply to Query No. 3:

Gauhati High Court	2013		2014		2015		2016		2017	
	Ins.	Dis.	Ins.	Dis.	Ins.	Dis.	Ins.	Dis.	Ins.	Dis.
(Principal Seat)	132	97	78	78	144	108	81	90	68	172
Kohima Bench	03	01	06	02	19	09	17	05	41	41
Aizwal Bench	04	01	04	03	05	02	13	11	03	05
Itanagar Bench	10	06	24	08	37	40	32	15	43	31
TOTAL=	149	105	112	91	205	159	143	121	155	249

Yours faithfully,

*AA* 12.1.18

**Registrar (Judl) & PIO**  
**Gauhati High Court, Guwahati**

*12-1-18*

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By post

**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -4/2018/ 11 / RTI

Dated 12<sup>th</sup> January, 2018

From **Smt. A. Ajitsaria  
Registrar (Judl.) & PIO  
Gauhati High Court**

To **Shri Abhishek Srivastava,  
B-17, Ma Mehngiba Nagar,  
Motera, Ahmedabad,  
PIN-380005**

Sub: Your RTI application dated 13.12.2017 (Regd. Vide ID No. 07/18  
dtd 08.01.2018)

Ref: Forwarding letter No. 15011/96/2016-Jus (AU) dtd 21.12.17 of the  
Section Officer & CAPIO, Ministry of Law & Justice (Department of  
Justice), Government of India.

Sir,

With reference to the above, the information pertaining to query is  
provided herein below:

Status of cases disposed of/pending in Special Courts of POSCO Act,2012 from 2012 to 30.11.2017						
In the Subordinate Courts of Assam	Total no. of cases discharged from 2012 to 30.11.2017	Total no. of cases decided from 2012 to 30.11.2017		Total no. of cases in which bail granted from 2012 to 30.11.2017	No. of cases pending with Special Court 30.11.2017	Total no. of pending cases more than one year u/s 35(2) of POSCO Act, 2012 as on 30.11.2017
		Acquittal	Conviction			
	9(a)	9(b)	9(c)	9(d)	9(e)	
	150	681	220	1891	1770	447

12/1/18

Yours faithfully,

*A* 12.1.18

**Registrar (Judl) & PIO  
Gauhati High Court, Guwahati**

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By post

**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -4/2018/ 14 / RTI  
Dated 25<sup>th</sup> January, 2018

From **Smt. A. Ajitsaria  
Registrar (Judl.) & PIO  
Gauhati High Court**

To **Sri Arun Kumar Singh,  
64/22 Barabagan lane,  
Serampore, Hooghly,  
West Bengal—712203.**

Sub: Your RTI application dated 05.08.2017 (Regd. Vide ID No. 12/18  
dtd 20.01.2018)

Ref: Forwarding letter No. 15011/96/2016-Jus (AU) dtd 07.01.18 of the  
Section Officer & CAPIO, Ministry of Law & Justice (Department of  
Justice), Government of India.

Sir,

With reference to the above, the information pertaining to query is  
provided herein below:

Reply to query No. 6: The subject matter of the query being  
replica of the one already replied vide memo No. HC.XXXV -2/2017/207/RTI,  
dated 15.9.17 (copy enclosed), hence no fresh reply is called for.

Yours faithfully,

AA 25.1.18

**Registrar (Judl) & PIO**

29.1.18



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By Post

**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -4/2018/ 15 / RTI

Dated 25<sup>th</sup> January, 2018

From **Smt. A. Ajitsaria  
Registrar (Judl.) & PIO  
Gauhati High Court**

To **Shri Prakhar Sahay,  
B-3/254, Vinay Khand,  
Gomti Nagar, Lucknow,  
UP, PIN-226010**

Sub: Your RTI application dated 28.11.2017 (Regd. Vide ID No. 06/18  
dtd 08.01.2018)

Ref: Forwarding letter No. 15011/96/2016-Jus (AU) dtd 14.12.17 of the  
Section Officer & CAPIO, Ministry of Law & Justice (Department of  
Justice), Government of India.

Sir,

With reference to the above, the information pertaining to query is  
provided herein below:

The data of pendency of Copyright cases in the Sub-ordinate  
Courts of Assam are as follows:

Sl. No.	Year	Pendency
1.	2015	129
2.	2016	93
3.	2017	24

29.11.18

Yours faithfully,

~~AA~~ 25.1.18

Registrar (Judl) & PIO  
Gauhati High Court, Guwahati

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By Post

**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -4/2018/ 16 / RTI  
Dated 25<sup>th</sup> January, 2018

From **Smt. A. Ajitsaria  
Registrar (Judl.) & PIO  
Gauhati High Court**

To **Sri Dilpreet Singh,  
House No.434,  
C-1 Block, Palm Vihar,  
Near Krishna Chowk,  
Gurgaon, Haryana-122016**

Sub: Your RTI application dated 23.10.2017 (Regd. Vide ID No. 13/18  
dtd 20.01.2018)

Ref: Forwarding letter No. 15011/96/2016-Jus (AU) dtd 07.01.18 of the  
Section Officer & CAPIO, Ministry of Law & Justice (Department of  
Justice), Government of India.

Sir,

With reference to the above, the information pertaining to query is  
provided herein below:

(1) Not related to Gauhati High Court.

(2) The information sought for is not held or under the control of  
Gauhati High Court; the Provisions of CPC (Civil Procedure Code) & CrPC  
(Criminal Procedure Code) being available in various public domain like  
<http://lawmin.nic.in> .

Be it noted that u/sec. 7(9) of the RTI Act, 2005 compilation of  
information by Public Authority is not required and information as it exists, only,  
is to be remitted.

Yours faithfully,

At 25.1.18

**Registrar (Judl) & PIO**

29.1.18

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By Post

**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -1/2018/ 17 / RTI  
Dated 29<sup>th</sup> January, 2018

From **Smt. A. Ajitsaria  
Registrar (Judl.) & PIO  
Gauhati High Court**

To **Er.Ashit Baran Saha,  
C/o- Kamal Dey,  
Shyama Prasad Road,  
Karimganj-788710**

Ref: Your RTI application dated 16.01.2018 (Regd. Vide ID No. 15/18 dated 25.01.2018)

Sir,

With reference to the above, the information sought for is provided herein below:


Reply to Query No. 1: Does not relate to Gauhati High Court.

Reply to Query No. 2: No record of fixing time limit for disposal of a Writ Petition, is available.

Yours faithfully,

★ 29.1.18

**Registrar (Judl) & PIO  
Gauhati High Court, Guwahati**

  
29.1.18

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**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -1/2018/ 18 / RTI  
Dated 29<sup>th</sup> January, 2018

From **Smt. A. Ajitsaria  
Registrar (Judl.) & PIO  
Gauhati High Court**

To **Er.Ashit Baran Saha,  
C/o- Kamal Dey,  
Shyama Prasad Road,  
Karimganj-788710**

Ref: Your RTI application dated 15.01.2018 (Regd. Vide ID No. 14/18 dated 25.01.2018)

Sir,

With reference to the above, the information sought for is provided herein below:

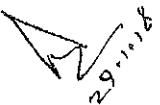
Reply to Query No. 1: Does not relate to Gauhati High Court.

Reply to Query No. 2: The information sought for is not held or under the control of Gauhati High Court; the provisions of Indian Evidence Act and Civil Procedure Code being available in various public domain like <http://lawmin.nic.in> .

Yours faithfully,

dt 29.1.18

**Registrar (Judl) & PIO  
Gauhati High Court, Guwahati**

  
29.1.18

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By Post

**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -4/2018/ 19 / RTI  
Dated 29<sup>th</sup> January, 2018

From **Smt. A. Ajitsaria  
Registrar (Judl.) & PIO  
Gauhati High Court**

To **Sri Priyank Gotra,  
115, behind Geeta Bhawan Temple,  
Meerut, UP-250002**

Sub: Your RTI application dated 01.01.2018 (Regd. Vide ID No. 16/18  
dtd 29.01.2018)

Ref: Forwarding letter No. 15011/96/2016-Jus (AU) dtd 15.01.18 of the  
Section Officer & CAPIO, Ministry of Law & Justice (Department of  
Justice), Government of India.

Sir,

With reference to the above, the information pertaining to your  
queries, is provided herein below:

Separate data is not available.

Be it noted that u/sec. 7(9) of the RTI Act, 2005 compilation of  
information by Public Authority is not required and information as it exists, only,  
is to be remitted.

Yours faithfully,

dt 29.1.18

**Registrar (Judl) & PIO**

29/1/18

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By PIA

**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -1/2018/ 20 / RTI  
Dated 29<sup>th</sup> January, 2018

From **Smt. A. Ajitsaria  
Registrar (Judl.) & PIO  
Gauhati High Court**

To **Sri Debasis Borpujari,  
R/o- National Games Village,  
Govt. Qtr. No. B-5, Flat No.304,  
PS- Basistha, Dist-Kamrup(M),  
Guwahati- 781029.**

Ref: Your RTI application dated 03.01.2018 (Regd. Vide ID No. 02/18 dated 03.01.2018)

Sir,

With reference to the above, information with regard to your query is provided herein below--

Status: Stands concluded after due consideration

Yours faithfully,

AA 29.1.18

**Registrar (Judl) & PIO  
Gauhati High Court, Guwahati**

29/1/18